

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S. SHWET BIOTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Shwet Biotech Private Limited
2.	Date of incorporation of corporate debtor	25-10-2010
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U24100MH2010PTC209411
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-008, Raj Nagr CHS Ltd, Dahisar East, Opp. Gulfarm Hotel, Mumbai City, Mumbai, Maharashtra, India, 400068
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 19/04/2024 Date of Intimation to IRP: 26/04/2024
7.	Estimated date of closure of insolvency resolution process	16/10/2024 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Kala Agarwal IBBI/IPA-002/IP-N00841/2019-2020/12734
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 801, Embassy Center, Jamnalal Bajaj Road, Near Status Restaurant, Mumbai City, Maharashtra 400021 Email: agarwalkala@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 801, Embassy Center, Jamnalal Bajaj Road, Near Status Restaurant, Mumbai City, Maharashtra 400021 Email: cirp@shwetbiotech.com
11.	Last date for submission of claims	06/05/2024 (14 days from the date of commencement of CIRP ends on 03/05/2024, however, an additional 3 days has been provided for the submission of claims, as the order copy of the appointment of the IRP was received by the undersigned on 26/04/2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads Address: 801, Embassy Center, Jamnalal Bajaj Road, Near Status Restaurant, Mumbai City, Maharashtra 400021



Kala

	Email: cirp@shwetbiotech.com
	b)NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the Corporate Insolvency Resolution Process of **SHWET BIOTECH PRIVATE LIMITED** on 19/04/2024.

The creditors of **SHWET BIOTECH PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 06/05/2024 (As per Regulation 6(2)(b) of the IBBI(Insolvency Resolution Process For Corporate Persons), 2016, 14 days from the date of commencement of CIRP ends on 03/05/2024, however, an additional 3 days has been provided for the submission of claims, as the order copy of the appointment of the IRP was received by the undersigned on 26.04.2024) to the Interim Resolution Professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as an authorized representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 27/04/2024, Mumbai




KALA AGARWAL
Interim Resolution Professional

TCPL PACKAGING LIMITED

CIN:- L22210MH1987PLC044505

Registered Office:- Empire Mills Complex, 414, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 Tele:- +91 22 61646000, Fax:- +91 22 24935893, email:- info@tcpl.in Website:- www.tcpl.in

RESULTS OF POSTAL BALLOT

In terms of Company's Postal Ballot Notice dated 21st March 2024 and section 108, 110 and other applicable provisions, if any of the Companies Act 2013 ("the Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including statutory modification(s) and/or re-enactment(s) thereof for the time being in force, guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), vide General Circular No. 11/2022 dated 28th December 2022 and other circulars issued by the MCA from time to time (the "MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (listing Obligations and Disclosure Requirements) Regulation 2015 and other applicable laws and regulations, the Postal Ballot result declared on 26th April 2024, based on report issued by Mr. Vijay Mishra (Membership No. F-5023, COP-4279) Partner of M/s. VKM and Associates, practicing company secretaries, are summarized as under:-

Table with 4 columns: Type of Resolution, Resolution, % of Votes In Favor, % of Votes Against. Rows include Re-appointment of Mrs. Deepa Harris and Appointment of Mr. Ashish Razdan.

The postal ballot as set out in the Notice was conducted only through remote e-voting process in terms of the MCA circulars. The aforesaid resolution has been passed by the shareholders of the Company with requisite majority. The results are also available on website of stock exchanges where the shares of the company are listed i.e BSE Limited www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com and on website of the Company www.tcpl.in

For TCPL Packaging Limited S G Nanavati

Place:- Mumbai Executive Director Date:- 26th April 2024 DIN:-00023526

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 FOR THE ATTENTION OF THE CREDITORS OF M/S. SHWET BIOTECH PRIVATE LIMITED

RELEVANT PARTICULARS

Table with 2 columns: Question number and Answer. Contains 14 items regarding corporate debtor details, insolvency process, and creditor information.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the Corporate Insolvency Resolution Process of SHWET BIOTECH PRIVATE LIMITED on 19/04/2024. The creditors of SHWET BIOTECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 06/05/2024...

Reliance Commercial Finance Limited Registered Office:- Reliance Commercial Finance Ltd., Ruby Tower, 11th Floor, North West Wing, Plot No.29, J.K Sawant Marg, Dadar, Mumbai 400 028, (Maharashtra). CIN: U66010MH2000PLC128301

APPENDIX- IV A [See proviso to rule 8 (6)] Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6)) Sale of Immovable property mortgaged to M/s. Reliance commercial Finance Limited, Corporate Office at: The Ruby 11th Floor, North-West wing, Plot No.29, Senapati Bapat Marg, Dadar (west), Mumbai- 400028, (Maharashtra) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act").

Table with 4 columns: Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Date of Physical Possession, Reserve Price. Includes details for Loan A/c No. RHLPMUM000035534.

Description Of The Immovable Property/ Secured Asset : All The Piece And Parcel Of The Properties Bearing Flat No - 303, Admeasuring 610 Sq.ft. Of Built-Up Area And Flat No - 304, Admeasuring 610 Sq Ft. Built Up Area, On 3rd Floor, In Wing "B 2" Of The Building Known As "Anand Kripa Tower", Constructed On The Land Bearing Final Plot Nos. 128 & 129 Of T.P.S No-1, Situate Lying And Being At Village Panchpakhadi, Hajurli Village, Taluka & District Thane, Within The Jurisdiction Of The Sub-Registrar Of Thane And Local Limits Of Municipal Corporation Of Thane.

This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date / place. PLEASE REFER THE WEBSITE FOR DETAILED TERMS AND CONDITIONS (Use Code:166638 and see the NIT Document) (https://www.bankauctions.com)

Table with 4 columns: Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Date of Physical Possession, Reserve Price. Includes details for Loan A/c No. RHLPMUM000053306.

Description Of The Immovable Property/ Secured Asset : All The Piece And Parcel Of Property Bearing, Flat No.03 And Flat No .04, Both Admeasuring 884 Sq.ft. Each, Both Are On E-Level, On The 1st Floor, Meera's Empire, Subhash Nagar, Motilal Nagar III, Goregaon West, Mumbai -400090.

This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date / place. PLEASE REFER THE WEBSITE FOR DETAILED TERMS AND CONDITIONS (Use Code:166638 and see the NIT Document) (https://www.bankauctions.com)

Table with 4 columns: Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Date of Physical Possession, Reserve Price. Includes details for Loan A/c No. RHLPMUM000038142.

Description Of The Immovable Property/ Secured Asset : "All The Piece And Parcel Of Premises Bearing Flat No 1104, Admeasuring 415 Sq.ft. (Carpet) Area I.e. 560 Sq.ft. (Saleable Built Up) Area I.e. 560 Sq Ft. (Saleable Built Up) Area On The 11th Floor, In The Building No.28, Of The Type C, Phase III, In The "Shree Siddhivinayak Co-Operative Housing Society Ltd.", Of The "Hware Citi", Standing On The Property Bearing Survey No. 19/1,3,8,9,11 To 13,15 To 24,26 To 31, Survey No.20/3,4,5,7,9, Survey No. 21/22, 10,14,16,19,20,21, Survey No 22/1,7, Survey No 23/2A,3A, 4, Village - Vadavai, Lying, Being Situated At Behind Hyper Citi Mall, Kasarvadavai, Ghodunder Road, Thane (West) - 400615, Withing The Limits Of Thane Municipal Corporation, And Withing The Registration District And Sub-District Thane."

This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date / place. PLEASE REFER THE WEBSITE FOR DETAILED TERMS AND CONDITIONS (Use Code:166639 and see the NIT Document) (https://www.bankauctions.com)

Table with 4 columns: Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Date of Physical Possession, Reserve Price. Includes details for Loan A/c No. RHLPMUM000044476.

Description Of The Immovable Property/ Secured Asset : "All The Piece And Parcel Of Properties Bearing, Flat No 302/A Admeasuring 48.04 Sq.mtrs.carpet Area On The 3rd Floor, Building Known As "Antulla A & B Co-Operative Housing Society Ltd., Situated At 12, Arab Lane, M.L.ansari Marg, Grant Road, East Mumbai - 400008, (Constructed On Land Bearing Coastal Survey No.199 And 199/0 Of Tardo Division In The Registration District Of Mumbai City.)

This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date / place. PLEASE REFER THE WEBSITE FOR DETAILED TERMS AND CONDITIONS (Use Code:166641 and see the NIT Document) (https://www.bankauctions.com)



